

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.79/252/ND/2018

In the matter of :

Elmsford Life Services (P) Ltd

...PETITIONER

SECTION :

Under Section 252

Order delivered on 29.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Ms. Arveena Sharma, Advocate

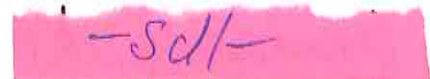
For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the Appellant is present and represents that as per the previous directions passed by this Tribunal, a copy of the petition/appeal along with its annexure has been duly served on the Respondent ROC on 11.1.2018. However, none appears for the respondent ROC.

Let the Respondent ROC files its reply/observations within 3 weeks from today (29.1.2018) in relation to the appeal.

Post the matter on 22.2.2018.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
29.1.2018